

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Appeal (DB) No. 1423 of 2016

Md. Aslam

... .. Appellant

*Versus*

The State of Jharkhand

... .. Respondent

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CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR  
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant : Mr. Sabyasanchi, Adv.

For the State : Mr. Suraj Verma, APP  
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**Order No. 10/Dated: 08<sup>th</sup> July, 2020**

Hearing of this criminal appeal has been convened and conducted through Video-Conferencing.

Mr. Sabyasanchi, the learned counsel appears for the appellant and seeks adjournment.

Mr. Suraj Verma, the learned APP appears for the State.

Post this matter on 20.08.2020 under the heading "Final Disposal".

In the meantime, the learned APP shall obtain the latest report on custody of the appellant and the learned counsel for the appellant shall file short synopsis and list of dates.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)

R.K.